Written Answers to

[26 June, 2019] Unstarred Questions

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New runway at Bengaluru airport

474. SHRI D. KUPENDRA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the work of construction of 2nd terminal building and a new runway at Bengaluru Airport has taken up;

(b) if so, the details thereof; and

(c) the present status of the said works and the target time by when these works would be completed in all respects?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) The construction work of 2nd runway (New South Parallel Runway -NSPR) which is Code F compliant runway system with Category III B Instrument Landing system and ancillary buildings and Utilities commenced in December 2017. The construction work of Terminal 2 in which Phase 1 has built up area of 2,55,000 sqm with related infrastructure and facilities to handle capacity of 25 Million Passengers Per Annum (MPPA) commenced in October 2018.

(c) The construction activities of both the New Runway and Phase 1 of the Terminal 2 is going in full swing. The target date for completion is 2019 and 2021 respectively.

Jobs loss due to recent crisis in a leading airline

475. SHRI RI TABRATA BANERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the jobs lost in aviation sector due to recent crisis in a leading airline;

- (b) the steps taken by Government to provide relief to the employees; and
- (c) the current status of the revival of the airline and placement of the staff?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) Each airline prepares its business plan on the basis of their own market assessment and liabilities. Based on their business plan, the efficient operations and financial resources are the responsibility of the Airlines. Government of India has no role in raising funds for M/s Jet Airways (India) Limited, as it is the internal matter of the airline. National Company Law Tribunal (NCLT), Mumbai has admitted an application filled by State Bank of India (SBI) under the Insolvency and Bankruptcy Code,